ITEM NO.9 COURT NO.9 SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 4829-4830/2023

(Arising out of impugned final judgment and order dated 09-05-2022 in CC No. 2/2020 09-05-2022 in JA No. 364/2020 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

STATE OF U.P. Petitioner(s)

VERSUS

BUDDHA Respondent(s)

(IA No. 58808/2023 - EXEMPTION FROM FILING O.T.)

Date : 07-05-2024 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE J.K. MAHESHWARI
HON'BLE MR. JUSTICE SANJAY KAROL

For Petitioner(s) Mr. Shaurya Sahay , AOR
Mr. Shobhit Dwivedi, Adv.

For Respondent(s) Ms. Sushma Manchanda, AOR

UPON hearing the counsel the Court made the following
O R D E R

In view of the previous order dated 13.02.2024, the State Government was duty bound to provide Vakalatnama to learned counsel appointed by the Supreme Court Legal Services Committee, which has not been done.

Needful be done within three days, otherwise, the State Government shall engage a counsel for the accused at its own cost.

Re-list the matter in the next week.

Signature Not Verified
Digitally signed by Jayant Kumar Arora
Date: 2024.05.10 17:34:47 IST
Reason:

(JAYANT KUMAR ARORA) (VIRENDER SINGH)
ASTT. REGISTRAR-cum-PS BRANCH OFFICER